

Shreenarayan Yadav

PAN: AAMPY5666J

Assembly Constituency No. 145 Sahebpur, Kamal (Begusarai)

Plot No. 212, Kautilya Nagar, MLA Colony, Patna

Details of Fixed & Flexutualating Assets

As on 31.03.2017

(A) Bank Balance

1. PNB SB A/c -2910000100198357, (Smt. Prem Lata Devi-wife)	-	221871=24
2. SBI SB A/c -10238637423	-	2209850=20
3. SBI SB A/C-33769576780 Panchveer (Election A/c)	-	90223=00
4. SBI SB A/C-35236030629 Panchveer	-	66710=00
5. SBI SB A/C-20034545924 Panchveer	-	41873=78
Total		2630528=22

(B) Jewellery

1. Self (Gold-40.50 gm.)	-	117450=00
2. Wife (Gold-151.36 gm.)	-	438944=00

(C) Land

1. Pustaini Land, Mauza-Phulmallik, P.S.-Shahpur Kamal, Dist. Begusarai, Agriculture Land - 26 Acre. (Estimated Market Value-2.05 crore)	-	--
2. Mauza- Raghunath pur, Barari, Mauza-Malhipur, (Value- 80.00 Lac) (29 Acre.)	-	
3. Kautilya Nagar, Flat No.212. (2415 sqft.) (Estimated Market Value- 3037000)	-	
4. Indrapuri Colony (4080 sqft.) (Estimated Market Value- 4000000)	-	
(D) Centa Fie Car- BR01CU-0006) (Purchase 2016)	-	2500000=00
(E) Inova Car (BR01PB-0006)Purchase year-2014	-	1185000=00
(F) Investment : Share in Prem Shree Infra.(wife) as on 31.03.2016	-	2013674=00

Note: Husband & Wife is both Income tax Assessses.

Shreenarayan yadav

Signature

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to..... (name of the House)

From..... Constituency (Name of the Constituency)

I, Shreenarayan Yadav, son/daughter/wife of Late Bhujangi Prasad Yadav

Aged..... years, resident of..... (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by RJD (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AAMPYS666T	2016-17(F/Y)	7,24,808
2.	Spouse-	ABWPD6296P	2015-16(F/Y)	7,30,090
3.	Dependent 1	N.A	N.A	N.A
4.	Dependent 2	N.A	N.A	N.A
5.	Dependent 3	N.A	N.A	N.A

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	N.A
(b)	Name of the court, Case No. and Date of order taking cognizance :	N.A
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	N.A

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	N.A
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	N.A

(5) Punishment imposed:

N.A

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Wife	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	200,000	150,000	N.A	N.A	N.A
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SB1, Punjab (1) Rs 90,223 (11) Rs 66,710 (11) Rs 41,874 SBI, Ashiana Rs 220,980/-	PNB. Boring Rd. Patna. Rs. 221,871-24	N.A	N.A	N.A
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N.A	N.A	N.A	N.A	N.A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	N.A	N.A	N.A	N.A	N.A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	N.A	N.A	N.A	NA	NA
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BROICU-0006 Centafie B. 25,00,000/- Year 2016	BROIPB-0006 INDVA Rs. 11,85,000/- Year 2014	NA	NA	NA
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	40.50gram Rs. 120,000/-	151.36gram Rs. 440,000/-	NA	NA	NA

Any other assets such as value of Claims/Interest	N.A	N.A	N.A	N.A	N.A
(ix) Gross Total value	52,28,657	19,96,871	N.A	N.A	N.A

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	Fulmalik 1118, 1141 etc. Malhior SP 533, 534 etc.	N.A	N.A	N.A	N.A
	Area (Total measurement in acres)	26 Acrs.	N.A	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	Yes	N.A	N.A	N.A	N.A
	Date of purchase in case of self acquired property	N.A	N.A	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	N.A	N.A	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	N.A	N.A	N.A	N.A	N.A
	Approximate Current market value	2,10,00,000/-	N.A	N.A	N.A	N.A
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Raghu Ram Malhior SP 319, 330 etc.	N.A	N.A	N.A	N.A
	Area (Total measurement in sq. ft.)	29 Acrs.	N.A	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	Yes	N.A	N.A	N.A	N.A
	Date of purchase in case of self acquired property	N.A	N.A	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	N.A	N.A	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	N.A	N.A	N.A	N.A	N.A
	Approximate Current market value	85,00,000/-	N.A	N.A	N.A	N.A
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	N.A	N.A	N.A	N.A	N.A
	Built up Area (Total measurement in sq. ft.)	N.A	N.A	N.A	N.A	N.A

	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self acquired property	NA	NA	NA	NA	NA
	Cost of property (in case of purchase) at the time of purchase	N.A	NA	NA	NA	NA
	Any Investment on the property by way of development, construction etc.	NA	NA	NA	NA	NA
	Approximate Current market value	NA	NA	NA	NA	NA
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Kaushikpur, Patna, Patna. 212. M.L.A. CO- op. Colony.	Indrapur, Colony A/38, Samantpur, Patna dt. 9.12.1992	N.A	N.A	N.A
	Area (Total measurement in sq. ft.)	2415 sq. ft.	4080 sq. ft.	N.A	N.A	N.A
	Built up Area (Total measurement in sq. ft.)	1600 sq. ft.	2800 sq. ft.	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	N.A	N.A	N.A	N.A	N.A
	Date of purchase in case of self acquired property	29.11.1996	9.12.1992	N.A	N.A	N.A
	Cost of property (in case of purchase) at the time of purchase	Rs. 37,000/-	Rs. 75,000/-	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	Rs. 20,00,000/-	Rs. 20,00,000/-	N.A	N.A	N.A
	Approximate Current market value	Rs. 32,40,000/-	Rs. 42,20,000/-	N.A	N.A	N.A
(v)	Others (such as interest in property)	N.A	N.A	N.A	N.A	N.A
(vi)	Total of Current Market Value of (i) to (v) above	32,40,000/-	42,20,000	N.A	N.A	N.A

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Bank loan from SBI Vehicle. Rs. 10,00,000	N.A	N.A	N.A	N.A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N.A	N.A	N.A	N.A	N.A

	Any other liability	N.A	N.A	N.A	N.A	N.A
	Grand total of liabilities	Rs. 1000000/-	N.A	N.A	N.A	N.A
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	N.A	NA	NA	NA	NA
	Dues to departments dealing with supply of water	N.A	NA	NA	NA	NA
	Dues to departments dealing with supply of electricity	N.A	NA	NA	NA	NA
	Dues to departments dealing with supply of telephones/mobiles	N.A	NA	NA	NA	NA
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N.A	NA	NA	NA	NA
	Income Tax Dues	N.A	NA	NA	NA	NA
	Wealth Tax Dues	N.A	NA	NA	NA	NA
	Service Tax Dues	N.A	NA	NA	NA	NA
	Municipal /Property Tax Dues	N.A	NA	NA	NA	NA
	Sales Tax Dues	N.A	NA	NA	NA	NA
	Any other dues	N.A	NA	NA	NA	NA
	Grand total of all Govt. dues	N.A	NA	NA	NA	NA

(7) Details of profession or occupation:

- a. Self. Self. Service, Agriculture and Sahelpur Kamal 145 MLA
b. Spouse Home Wife

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>Shree Narayan Yadav</u> <u>S/O Late Bhujangi Pd. Yadav, age 81</u>
2.	Full postal address	<u>Vill. Kharahat, P.O. Phulmali, P.S. Sahab-</u> <u>Dur Kamal, Dist - Begusarai</u>
3.	Number and Name of the constituency and state	<u>145 Sahelpur Kamal, Bihar</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>Rastriya Janta Dal</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>One</u>

(c) Total number of Pending cases where the court (s) have taken cognizance		N.A		N.A		
5	PAN of	Year for which last Income Tax Return filed		Total Income Sl. no.		
	(a) Candidate	2016-17 (FY)		724808		
	(b) Spouse:	2015-16 (FY)		730090		
	(c) Dependents	N.A		N.A		
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	5228657	1996871	N.A	N.A	N.A
B.	Immovable Asset	N.A	N.A	NA	NA	NA
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	37000/-	75000/-	N.A	N.A	N.A
		2000000/-	2000000/-			
(ii)	Approximate Current Market Price of Asset (Total Value)	3240000	3000000/-	NA	NA	NA
			4220000/-			
7	Liabilities	N.A	NA	NA	NA	NA
	(i) Government dues (Total)	NA	NA	NA	NA	NA
	(ii) Loans from Bank, Financial Institutions and others (Total)	1000000/-	N.A	NA	NA	NA
8.	Highest educational qualification: MA, Patna University, Patna.					
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of..... 201.....

Shreenazayan Yadav

DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.